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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.887/2003  
M.A.NO.759/2003

Thursday, this the 3rd day of April, 2003

:- Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri V.K. Majotra, Member (A)

1. All India Narcotics Executive Officers Association (An Association recognised vide Ministry's F.No. B-12017/95-AD IV-A dated 28.8.2001) . Through the General Secretary 19, The Mall, Morar, Gwalior-474006, Madhya Pradesh and having its branch office at U-1, Green Park Extension, Yusuf Sarai, New Delhi.
2. S.S. Dewangan Working as Superintendent Govt. Opium & Alkaloid Factories : 27, Saraswati House, 5th Floor, Nehru Place, New Delhi-110019. New Delhi

..Applicants

(By Advocate: Shri Pradeep Dahiya) .

Versus

1. Union of India through The Revenue Secretary Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. The Joint Secretary (Revenue) Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. Central Board of Excise and Customs Through the Chairman Ministry of Finance, Department of Revenue, North Block, New Delhi.
4. The Joint Secretary (Administration) : Central Board of Excise and Customs Ministry of Finance, Department of Revenue, North Block, New Delhi.
5. The Narcotics Commissioner Central Bureau of Narcotics 19, The Mall, Morar, Gwalior-474006 (Madhya Pradesh)

-Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

MA-759/2003

MA-759/2003 is allowed subject to just exceptions. Filing of joint application is permitted.

*VS Ag*

OA-887/2003

By virtue of the present application, applicants seek parity of pay with other comparable posts in the Narcotics Control Bureau and Central Police Organisations. The learned counsel for applicants has drawn our attention to the Minutes of the Meeting dated 15.4.2002. He contended that the case of the applicants has to be considered on the strength of the same. They have submitted a representation dated 23.4.2002, copy of which is at Annexure-34. The same is pending consideration with the respondents.

3. At this stage, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice before disposing of the present OA. . .

4. Keeping in view the totality of facts, it is directed that respondent No.1 would consider the representation and pass appropriate orders preferably within six months from the date of receipt of a certified copy of the present order. The order so passed by the respondents shall be communicated to the applicants. In case respondent No.1 is not competent to take a decision, he would forward the representation to the appropriate authority.

5. With these directions, the OA is disposed of.

V.K. Majotra  
(V.K. Majotra)  
Member (A)

V.S. Aggarwal  
(V.S. Aggarwal)  
Chairman

cc. . . . .